

OA.No.170/00132/2017/CAT/Bangalore Bench
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00132/2017

DATED THIS THE 10th DAY OF JANUARY, 2019

HON'BLE DR.K.B.SURESH, JUDICIAL MEMBER

HON'BLE SHRI C.V.SANKAR, ADMINISTRATIVE MEMBER

Sri. K.V.Manjunath
 S/o Late Venkatachalaiah
 Aged about 33 years
 Occ:Unemployed
 R/at.Karlapur Village
 Byatha Post
 Hesaraghatta Hobli
 Bengaluru-560 088.

...Applicant

(By Advocate Sri Ashok S Mensinkai)

Vs.

1. The Union of India
 Ministry of Agriculture
 (Department of Animal Husbandry, Dairying, Fisheries)
 Central Fodder Seed Production Farm
 Krishi Bhavan
 New Delhi-110 001.
2. The Director
 Central Fodder Seed Production Farm
 Hesaraghatta
 Bengaluru-560 088. ...Respondents

(By Advocate Sri K.Gajendra Vasu)

O R D E R (ORAL)

(PER HON'BLE DR.K.B.SURESH, MEMBER (JUDL.)

Heard. The matter related to compassionate appointment. Following our order to conduct a numerical gradation system as followed by the other government departments, the respondents also had considered 88 people on numerical gradation basis which is more objective than the earlier system

prevailing. Now it appears that the applicant had got lesser marks than is warranted by the number of vacancies and only those who have more marks can be appointed. That being so, the applicant cannot be accepted but then he will be eligible to get the details of 88 people and marks obtained by them as well as the basis for such selection on gradation as a speaking order. This we will direct the respondents to give it to the applicant within two(2) weeks next and we also grant liberty to challenge it if he so desires after he gets the documentation. The present OA will not lie for the reason that the applicant is found not to be eligible. Dismissed with the above direction with liberty. No costs.

(C.V.SANKAR)
MEMBER (A)

(DR.K.B.SURESH)
MEMBER (J)

/ps/

Annexures referred to by the applicant in OA.No.170/00132/2017

Annexure A1: Copy of letter from the respondent No.1 dtd.5.4.2010

Annexure A2: Copy of the letter of the applicant dtd.13.4.2010

Annexure A3: Copy of the proforma provided by the respondent No.2

Annexure A4: Copy of the statement of marks card of SSLC by the applicant

Annexure A5: Copy of the death certificate

Annexure A6: Copy of the declaration of the applicant in support of the representation

Annexure A7: Copy of the order dtd.31.7.13 passed by the Hon'ble Tribunal No.593/2013

Annexure A8: Copy of the legal notice dtd.26.12.2013

Annexure A9: Copy of the 2nd notice dtd.22.9.2016

Annexures with reply statement:

-NIL-
